

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 85314 of 2015

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/165/14-15/683 dated 28.10.2014 passed by the Commissioner (Appeals), Central Excise & Customs, Nagpur.)

M/s P.S.C. Pole Factory

Maharashtra State Electricity Distribution Co. Ltd.,
Lohara, Yavatmal,
Maharashtra -445 001.

.... Appellant

Versus

**Commissioner of Central Excise,
Nagpur.**

Kendriya Utpad Shulka Bhavan,
Telangkhedi Road, Civil Lines,
Nagpur – 440001.

.... Respondent

Appearance:

Shri Bharat Anjankar, Company Representative for the Appellant
Shri C.S. Vinod, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87249/2023

Date of Hearing: 14.12.2023

Date of Decision: 14.12.2023

Per: S.K. MOHANTY

When the matter was called for hearing today, the Company Representative for the Appellant submits that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate No. L130220SV302331 issued by the Designated Committee of Nagpur-II Commissionerate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**